



2026:AHC-LKO:41559

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 1120 of 2026**

Priyanshu Singh

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Deptt. Home
Lko. And Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Saurabh Kumar, Anil Kumar Mishra,
Ashrut Singh, Shivam Mishra

Counsel for Opposite Party(s) : G.A., Vikas

Court No. - 11

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Saurabh Kumar Singh, the learned counsel for the applicant as well as Sri Arun Kumar Verma, the learned Additional Government Advocate appearing on behalf of the State, Sri Vikas, the learned counsel for the complainant who has filed vakalatnama, which is taken on record, and perused the records.

2. The instant application has been filed by the applicant seeking anticipatory bail in F.I.R. bearing Case Crime No. 105 of 2026, under Sections 69, 127(2), 115(2), 351(3) of BNS, 2023, Police Station Kotwali Dehat, District Sultanpur.

3. The aforesaid case has been registered on the basis of an F.I.R. lodged on 14.04.2026 alleging that the complainant met the applicant in town Kadipur. The applicant had allured to get the complainant employed and thereafter she started talking to the applicant through phone. The applicant called her to his room, promised to marry her and forcibly committed the misdeed against her. The complainant alleged that the applicant prepared photos and videos of her. Thereafter, the applicant declined to marry her. The complainant also alleged that the applicant called her to his room on 28.03.2026 under pretext of deleting her photos and videos and thereafter he beaten her up.

4. In the statement recorded under Section 180 BNSS, the victim reiterated the earlier version. The medico legal examination report of the victim mentions no visible mark of injury. While narrating the incident to the doctor, the complainant stated that the applicant is her boyfriend. The medico legal examination report has not revealed any mark of injury or sign of use of force in the internal examination of the victim.

5. In the statement recorded under Section 183 BNSS, the victim reiterated her earlier version.

6. A settlement signed by the parties on 28.09.2025 has been annexed with the anticipatory bail application, wherein it was recorded that both the parties were in a loving relationship for the past 11 months and they agreed to marry by 05.10.2025.

7. In the statement in the affidavit filed in support of the application, it has been stated that the applicant is a young man aged 25 years having no criminal history and he has been falsely implicated in the present case.

8. Learned AGA has opposed the bail application and has stated that the investigation in the matter is pending.

9. Having considered the aforesaid facts and circumstances of the case and without making any observations which may affect the outcome of the case, I am of the view that the aforesaid facts are sufficient for making out a case for granting anticipatory bail to the applicant.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**. In the event of arrest/ appearance of applicant-**Priyanshu Singh** before the learned Trial Court in the aforesaid case crime, he shall be released on bail on his furnishing personal bond and two solvent sureties, each in the like amount, to the satisfaction of S.H.O./Court concerned on the following conditions and subject to any other conditions that may be fixed by the Trial Court:

(i). that the applicant shall make himself available for interrogation by a police officer as and when required;

(ii) that the applicant shall not directly or indirectly make any inducement,

threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence;

(iii) that the applicant shall not leave India without the previous permission of the court'

(iv) that the applicant shall appear before the trial court on each date fixed, unless personal presence is exempted; and

(v). that the applicant shall not pressurize/ intimidate the prosecution witness.

(Subhash Vidyarthi,J.)

June 19, 2026

Pradeep/-